## [TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION(i)]

## Government of India Ministry of Finance Department of Revenue Central Board of Excise and Customs

Notification No 26/2017-Central Excise (NT)

New Delhi, 17<sup>th</sup> October, 2017 25 Asvina, 1939 Saka

GSR (E).- In pursuance of clause (b) of section 2 of the Central Excise Act, 1944(1 of 1944) read with clause (55) of section 65B of the Finance Act, 1994 (32 of 1994), rule 3 of the Central Excise Rules, 2002 rule 3 of the Service Tax Rules, 1994, and clause (e) of sub-section (2) of section 174 of the Central Goods and Service Tax Act 2017 (12 of 2017), in respect of things done or omitted to be done before the coming into force of the Central Goods and Services Act, 2017, the Central Board of Excise and Customs hereby-

- (a) appoints the officers mentioned in column (2) of the Table below as the Central Excise officers;
- (b) vests such officers with all powers under the Central Excise Act, 1944 and the rules made thereunder; and the Finance Act 1994 and the rules made thereunder; and
- (c) assigns-
- (i) such Central Excise officers mentioned in column (2) of the Table below, and
- (ii) Principal Commissioners of Central Excise and Service Tax or Commissioners of Central Excise and Service Tax;
- (iii) Commissioners of Central Excise and Service Tax (Audit); and
- (iv) Commissioners of Central Excise and Service Tax (Appeals),

with the jurisdiction mentioned in column (3) of the said Table, for the purpose mentioned in column (4) of the said Table.

## **TABLE**

S.No	Rank and designation of	Jurisdiction	Purpose
	the Central Excise officer		
(1)	(2)	(3)	(4)
1.	Any Principal Additional	The jurisdiction of such	Passing orders in appeal
	Director General or	Principal Chief Commissioner	with respect to appeals
	Additional Director	of Central Excise and Service	under section 35 of the
	General who is posted,	Tax or Chief Commissioner of	Central Excise Act, 1944,
	vide an administrative	Central Excise and Service	(1 of 1944) and Section
	order issued by the	Tax, as specified in	85 of the Finance Act,
	Central Board of Excise	notification 13/2017-Central	1994 (32 of 1994), which
	and Customs, in the	Excise (NT), dated 9 <sup>th</sup> June,	have been filed on or
	territorial jurisdiction of a-	2017.	before 30 <sup>th</sup> June, 2017

(a) Principal Chief	with the Commissioner of
Commissioner of	Central Excise and
Central Excise and	Service Tax (Appeals), in
Service Tax; or	the territorial jurisdiction of
(b) Chief	such Principal Chief
Commissioner of	Commissioner of Central
Central Excise and	Excise and Service Tax or
Service Tax.	Chief Commissioner of
	Central Excise and
	Service Tax.

(Dr. Sreepavathy S.L.) Under Secretary to the Government of India F.No. 137/18/2017-Service Tax